

BEFORE THE NATIONAL GREEN TRIBUNAL WESTERN ZONE
BENCH, PUNE

ORIGINAL APPLICATION NO. 52 OF 2023 (WZ)

KRUNNAL NARAYN GHARE - APPLICANT

V/S

PUNE MUNICIPAL CORPORATION - RESPONDENTS
AND OTHERS

REPLY AFFIDAVIT ON BEHALF OF RESPONDENT NO. 4 PUNE
METROPOLITAN REGION DEVELOPMENT AUTHORITY (PMRDA)

MOST RESPECTFULLY SHOWETH:

I, Shri Vijay Ramchandra Kandgave, working as
Executive Engineer in the PMRDA, do hereby solemnly
affirm and declare as under:

1. That I am duly authorized by the PMRDA to swear
this affidavit and I am conversant with the facts
and circumstances of the present case and am
thereby competent to depose as under.
2. I say that PMRDA is sensitive towards the issue
involved in the Petition.
3. PMRDA was established vide Government Gazette
dated on 31st March 2015 in pursuance of state
government gazette notification No.TPS-1917/case
No. 173/17/NV-13 dated 18/01/2018 PMRDA is
declared as special planning authority for 814



villages with retrospective effect from PMRDA's said establishment date of 31/03/2015.-**ANNEXURE-I**

4. I say that PMRDA at present is a special planning authority under MRTP act, within the PMR region various local bodies/municipal authorities are operating such as PCMC, PMC, Pune Zilla Parishad, several Gram Panchayats, etc. The draft development plan for year 2021-2041 of PMRDA's jurisdiction is published on 02/08/2021 under the provision of MRTP Act 1966.

5. As per the order passed by the Hon'ble National Green Tribunal order dated 25.04.2023 directed the Joint Committee comprising PMC, PMRDA and MPCB to visit the spot/site and submit a factual as well as action taken report within four weeks. In the said joint committee has visited to Ramnadi and adjoining area 24.07.2023 at that time I was present on behalf of PMRDA.

6. I say and submit that MPCB issued a letter dated 8th August 2023 to the PMRDA and requested to submit the detail parawise comments about the objection raised by the applicant, which are related to office jurisdiction. The Applicant's complaint was regarding sewage discharge via a major discharge drainage line in Ramnadi. The river flows through the Bhukum, Bhugaon, Bhavdhan, Pashan, Baner and Aundh. Ramdadi flows in Pune Municipal Corporation area from Bhavdhan Budruk to Baner area. The said area falls under PMC i.e R-1 jurisdiction. In Joint

Committee report at Sr. No. 6 on Page No. 7 observed that in table NO. 1 "as per notification of Urban Development Department Gov. of Maharashtra dated 30/06/2021 Bavdhan Budruk comes under jurisdiction of the PMC. As well as on Page No. 10 sr.no. 12 clearly mentioned the said area was part of PMRDA. The Respondent says that at present the PMRDA is not an execution body, Whereas applicant has made a party to PMRDA and as contemplated in order dated 25.04.2023, 19.07.2023 PMRDA is a member of joint committee. The Ramnadi river flows in the PMC jurisdiction. However, PMRDA is willing to participate as a member if any such committee is formed.

7. I further say that within the PMR region, upcoming and existing residential construction projects were approved subject to consent granted by M.P.C.B. i.e. R-3 with condition to use treated sewage for toilet flushing and gardening purpose. I further say that development permission and occupancy certificates in the said area are not issued without the No Objection Certificate from M.P.C.B. i.e. R-3. I further say that the subject matter of OA of this Applicant is not related to the development permission department of PMRDA. - **ANNEXURE-II**. The said fact well known to the Applicant. Even then this Applicant has made a party this Respondent.



8. I further say that PMRDA endeavors to co-operate with all concerned authorities/local bodies by making efforts to provide land/space as per availability. In this case the area of Ramnadi falls under PMC jurisdiction.
9. I further say that on 15th January 2024 the M.P.C.B. i.e. R-3 issued a letter to the PMRDA i.e. R-4 and requested to the PMRDA to sign on joint committee report so that the same may be treated to be valid report in the eyes of law. Whereas such directions were given by the Hon'ble Tribunal vide order dated 08/01/2024. I have signed on the said joint Committee report on 16th January 2024 and copy of the same enclosed herewith. **ANNEXURE-III**
10. As I say that PMRDA has been appointed as a Special Planning Authority excluding the Local Authorities as per the Notification dated 18-01-2018. The Local Authorities including Gram Panchyats are collecting huge revenue by imposition of municipal sanitary taxes, but do not want to spend on solid waste management/waste water treatment.
11. As far as the Development Charges collected by the PMRDA during its period for grant of construction-permissions and sanctions of plans, recently a meeting was conducted at Chamber of Municipal Commissioner, Pune on 23rd February 2023 to carry development works in 34 villages includes in PMC. It was decided as under.



"The Development work is in progress in the 34 villages included in the PMC area and which works are on tender stage in progress should be completed and no further Development Works should be taken in these 34 villages.

12. 75% of Premium amount and development charges collected by the PMRDA for granting of permission of construction and sanction of plans in 34 villages after deducting administrative expenditure and development works cost should be deposited in PMC and remaining 25% be deposited with PMRDA".

A copy of true translations of the office note of March 2023 is enclosed and as marked **ANNEXURE-IV**

It is responsibility of ZP/Grampanchyat/PMC to provide infrastructure facilities such as garbage disposal, sewer pipe lines, sewage treatment plants & other infrastructure in Bavadhan & Bhukum Grampanchyat.

13. I further say that no demand/prayer has been made against the PMRDA i.e. R-4.
14. I further say that the Applicant has filed geolocations of 15 spots discharging untreated sewage in Ramnadi i.e. Annexure 18 Page 102 of the compilation. The said 15 spots are under the PMR region whereas Bhugaon and Bhukum Grampanchyat and Zilla Parishad is the execution authority.

15. I crave leave to file additional affidavit if necessary.

16. I say that, the statements and averments made in the OA which are not dealt with in this Affidavit, shall not be treated as admitted by this Respondent.

17. The Hon'ble Tribunal has awarded a cost of Rs. 10,000/- (Ten Thousand) to the Western Zone Bench Bar Association of NGT Pune. The Respondent No. 4 has paid the said amount on 19th January 2024.

ANNEXURE-V

Whatever stated in the above Paragraph No. 1 to 16 are true and correct to the best of my knowledge, information and belief.

Solemnly declared at Pune on 19th day of January 2024.

For and on behalf of Respondent No. 4

Shri Vijay Ramchandra Kandgave

Engr. Division

Pune Metropolitan Region Development Authority, Pune

Advocate for Respondent No.4

M. B. Sonawane, Milind M. Sonawane



BEFORE ME

M.B.
M. B. SONAWANE
NOTARY GOVT. OF INDIA
PUNE

NOTED AND REGISTERED AT
SERIAL NUMBER 107/24

19 JAN 2024



NOTIFICATION

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Urban Development Department
Mantralaya, Mumbai - 400 032

Date: 31/03/2015

Maharashtra
Regional &
Town
Planning Act,
1966

No.TPS-1815/1204/13/CR-87/15/UD-13:- Whereas, the Government in Urban Development Department vide its Notification No.TPS-1899/1191/CR-80/99/UD-13, dated the 3rd July, 1999, (hereinafter referred to as "the said Notification"), issued in exercise of the powers conferred by clause (c) of Article 243-P of the Constitution of India read with clause (c) of Section 2 of the Maharashtra Metropolitan Planning committees (Continuance of Provisions) Act, 1999, certain area, in an around the City of Pune and Pimpri-Chinchwad Municipal Corporation, as specifically described in the *Schedule-A* appended to the said Notification has been declared as the "*Pune Metropolitan Area*" for the purposes of Part IX-A of the Constitution of India (hereinafter referred to as "*the Pune Metropolitan Area*").

And whereas, for the purpose of securing planned development of areas surrounding urban areas, the State Government is empowered to declare any area as a Development area under Section 42A of the said Act and for such development area the State Government is empowered to constitute the Area Development Authority under Section 42C of the chapter III-A of the Maharashtra Regional & Town Planning Act, 1966, (hereinafter referred to as "the said Act");

And whereas, it has been observed that the rapid urbanization is taking place in the peri-urban areas around Pune and Pimpri Chinchwad Municipal Corporations necessitating an independent authority for controlling the developmental activities with proper infrastructure;

And whereas, Government is of the opinion that the said Pune Metropolitan Area, be declared as "Development Area", and further to constitute Area Development Authority for the said Development Area for its planned and orderly Development and for proper and effective implementation of Development Projects;

Now therefore, the Government of Maharashtra hereby vide this notification:

- a) in exercise of the powers conferred under sub-section (1) and (2) of Section 42A of the said Act declares that, the area falling under the jurisdiction of *the Pune Metropolitan Area*, as described in the *Schedule A* attached with this notification excluding area of Pune, Dehu and Khadki Cantonment Boards to be the "*Pune Metropolitan Development Area*"
- b) in exercise of the powers conferred under sub-section (1) and (3) of Section 42C of the said Act, constitute "*Pune Metropolitan Regional Development Authority*" consisting of the members as mentioned in *Schedule B*, for the said "*Pune Metropolitan Development Area*"
- c) in exercise of powers conferred under Section 42F (1) (ix) of the said Act issues following directives for the effective functioning of the *Pune Metropolitan Regional Development Authority*;



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i) As required under Section 42F(5), the office of the *Pune Metropolitan Regional Development Authority* shall be established in the new building of PCNTDA (Pimpri-Chinchwad New Town Development Authority). The Collector, Pune is directed to see that *Pune Metropolitan Regional Development Authority's* office is properly established and starts functioning with immediate effect.

ii) The *Pune Metropolitan Regional Development Authority* shall be the planning Authority as per section 42F(2) and shall perform all duties and functions of the planning Authority. The Pune Metropolitan Regional Development Authority shall prepare Development Plan within the said development area under the provisions of the said Act. Such Development Plan shall be prepared by the said Authority through the Pimpri-Chinchwad New Town Development Authority.

iii) (a) As per the provisions made under Section 42(F)(1)(iii) in order to enable the *Pune Metropolitan Regional Development Authority* to control the developmental activities in accordance with the Development Plan and Town Planning scheme in the said development area, technical support shall be rendered by the office of the Assistant Director Town Planning Pune till the formation of their own staff.

(b) All Development permission fees viz. scrutiny fee, premium charges, development charges, compounding charges etc. shall be deposited in the separate heads of Pune Metropolitan Regional Development Authority as "*Development Fund*". The Authority shall open the separate account for this purpose.

(c) The development proposals and special regulations of the sanctioned Regional Plan alongwith Development Control and Promotion Regulations modified from time to time shall be applicable within the area till the finalisation of Development Plan for the said PMRDA area.

Plan showing the area and of Pune Metropolitan Development Area is available in following offices:-

- i) Collector, Pune.
- ii) Chief Executive Officer, Zilla Parishad Pune.
- iii) Director of Town Planning, Maharashtra State, Pune.
- iv) Joint Director of Town Planning, Pune Division, Pune.
S.No. 74/2, Sahakar Nagar, Sarang Society, Pune-9.
- v) Office of the Pune Metropolitan Regional Development Authority
At New Administrative Building, Near Aakurdi Railway station, Pune-35.

This Notification shall also be made available on Government website - www.maharashtra.gov.in and web site of Director of Town Planning Maharashtra State www.dtp.maharashtra.gov.in.

By Order and in the Name of Governor of Maharashtra,




(Sanjay Saoji)

Under Secretary to Government

Schedule-A

Accompaniment to the Government in Urban Development Department Notification bearing No.TPS-1815/1204/13/CR-87/15/UD-13 dated 31/03/2015.

<p><i>The Pune Metropolitan Development Area shall comprise the whole of the area of Maval and Pune City taluka and parts of the Haveli, Bhor, Daund, Shirur, Mulshi and Khed Taluka of Pune District within the following boundaries namely:</i></p>	
East	<p>Eastern boundary of village Ganegaon, Khalsa, Koundhapuri, Kasari, Talegaon, Dhamdhare, Vitthalwadi of Shirur Taluka continued along river Bhima Eastern boundary of villages Sangavi Sandas, Shindewadi Hingangaon of Haveli Taluka along river Mulla-Mutha and eastern boundary of village Nandur, Boratewadi, Sahajpurwadi of Dound Taluka, Southern boundary of village Boriyendi to Southern boundary of village Boribhadak.</p>
West	<p>western boundary of village Ghutake to village Deoghar of a Mulshi Taluka continued north ward along western boundary of Maval taluka.</p>
North	<p>Northern boundary of village Malegaon (Bu.) of Maval Taluka continued east ward along western and northern boundary of village Sawardari of Khed Taluka. Northern boundary of village Mahalunge along western boundary of village Ambethan and thereafter along river Bhima, upto and along eastern boundary of village Kadachiwadi and village Rase, northern boundaries of village Kelgaon, Charholi Khurd, Dhanore, Solu and Markal, northern Boundary of Charholi Khurd, Dhanore, Solu and Markal, northern boundary of village Vajewadi, along northern boundary of village Pimpale Jagtap to western and northern boundary of village Jafegaon (Khu.) to river Bhima to western and northern boundary of villages Rautwadi, Burunjwadi, Ganegaonkhatsa.</p>
South	<p>Southern boundary of village Shindwne to Bhilarewadi of Haveli taluka, eastern boundary of village Gogalwadi, eastern boundary from village Velu to village Pande of Bhor Taluka, along river Nira, river Gunjawani further continued along western boundary of village Khadki, southern, western and northern boundary of village Malegaon, river Shivanga, southern and western boundary of village Kondhanpur of Haveli Taluka, southern boundary of village Ohera Sinhagad of Haveli Taluka, western boundary of villages Malkhed, Mandavi (BK), Mandavi (Khu) Kudje, Agalambe and Ahire, Kondhaye, Dhawade to western boundary of village Bhukum of Mulshi Taluka, southern boundary of village Pirangut, Eastern Southern and Western boundary of village Uravade to Southern and Western boundary of village Ambadvet, western and northern boundary of village Ghotavade to western boundary of village Chandé Man to southern boundary of village Kusgaon p.m. to village Ajivli of Maval Taluka, southern boundary of village Shirolu of Mulshi Taluka, Tata Lake (Mulshi Lake) and eastern boundary of village Ghutake.</p>

By Order and in the Name of Governor of Maharashtra,




(Sanjay Saoji)

Under Secretary to Government

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Schedule-B

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Accompaniment to the Government in Urban Development Department Notification bearing No. TPS-1815/1204/13/CR-87/15/UD-13 dated 31/03/2015.

Sr. No	Member	Post
१	Guardian Minister of the Pune District	Chairman.
२	President, Pune Zilla Parishad	Ex. Officio Member
३	Mayor, Pune Municipal Corporation	Ex. Officio Member
४	Mayor, Pimpri-Chinchwad Corporation	Ex. Officio Member
५	Chairman of Maval Taluka Panchayat Samiti	Ex. Officio Member
६	Chairman of Haveli Taluka Panchayat Samiti	Ex. Officio Member
७	Chairman of Bhore Taluka Panchayat Samiti	Ex. Officio Member
८	Chairman of Daund Taluka Panchayat Samiti	Ex. Officio Member
९	Chairman of Shirur Taluka Panchayat Samiti	Ex. Officio Member
१०	Chairman of Mulshi Taluka Panchayat Samiti	Ex. Officio Member
११	Chairman of Khed Taluka Panchayat Samiti	Ex. Officio Member
१२	President, Talegaon Dabhade Municipal Council	Ex. Officio Member
१३	President, Lonawala Municipal Council	Ex. Officio Member
१४	President, Alandi Municipal Council	Ex. Officio Member
१५	Commissioner, Pune Municipal Corporation	Ex. Officio Member
१६	Commissioner, Pimpri-Chinchwad Corporation	Ex. Officio Member
१७	Collector, Pune	Ex. Officio Member
१८	Chief Executive Officer Zilla Parishad, Pune or the person nominated by him not below the rank of Deputy Chief Executive Officer	Ex. Officio Member
१९	Chief Executive Officer Pimpri Chinchwad Navnagar Pradhikaran	Ex. Officio Member
२०	Chief Engineer, Maharashtra Jeevan Pradhikaran, Pune or the person nominated by him not below the rank of Superintending Engineer	Ex. Officio Member
२१	Settlement Commissioner and Director of Land Record, Pune or the person nominated by him not below the rank of Deputy Director of Land Record	Ex. Officio Member
२२	Chief officer, Talegaon Dabhade Municipal Council	Ex. Officio Member
२३	Chief officer, Lonawala Municipal Council	Ex. Officio Member
२४	Chief officer, Alandi Municipal Council	Ex. Officio Member
२५	Joint Director of Town Planning and Chief Executive Officer, PMRDA.	Member Secretary.

By Order and in the Name of Governor of Maharashtra,



Sanjay Saoji

(Sanjay Saoji)
Under Secretary to Government

GOVERNMENT OF MAHARASHTRA
Urban Development Department
Mantralaya Mumbai-32
NOTIFICATION
Date: 18/01/2018.

No.TPS-1817/CR-173/17/UD-13 - Whereas, the Government of Maharashtra has, *vide* Government Notification, Urban Development Department, No. TPS-1899/1191/CR-80/99/UD-13, dated the 23 July, 1999 issued in exercise of the powers conferred by clause (c) of the Article 243-P of the Constitution of India read with clause (c) of section 2 of the Maharashtra Metropolitan Planning Committees (Constitution and Functions) Act, 1999 (Mah. V of 2000), a certain area around Pune City, as specifically described in the Schedule appended to the said Notification, declared "as the Pune Metropolitan Area" for the purposes of Part IX-A of the Constitution of India, and revised the boundaries *vide* Government Notification dt. 10/02/2016.

And whereas, the Government of Maharashtra has, *vide* Government Notification, Urban Development Department, No.TPS/1204/13/CR87/15/UD-13, dated the 31/03/2015 issued in exercise of the powers conferred by sections 42A, 42C and 42F of the Maharashtra Regional and Town Planning Act, 1966 (Mah. XXXVII of 1966) (hereinafter referred as "the said Act"), declared the Pune Metropolitan Area as a "Pune Metropolitan Development Area" under section 42A of the said Act, and under section 42C thereof constituted "Pune Metropolitan Area Region Development Authority" (hereinafter referred to as "the said Area Development Authority"), and *vide* the Government Notification dated 04.12.2015 revised the limits of the said Area Development Authority.

And whereas, the Governor of Maharashtra has promulgated the Maharashtra Metropolitan Region Development Authority Ordinance, 2016 (Mah. Ord. XI of 2016) (hereinafter referred as to "the said Ordinance") on 13th June 2016, which was thereafter converted into Maharashtra Metropolitan Development Authority Act 2016 (Mah. Act 3 of 2017) to provide for establishment of the Authorities for certain areas declared as Metropolitan Areas under clause (c) of section 2 of the Maharashtra Metropolitan Planning Committees (Constitution and Functions) (Continuance of Provisions) Act, 1999 (Mah. V of 2000), for the purposes of co-coordinating and supervising the proper orderly and rapid development of the said area in such regions and of executing projects and schemes for such development, and to provide for matters connected therewith or incidental thereto;

And whereas, in exercise of the powers conferred by sub-section (1) of section 3 of the said Metropolitan Development Authority Act, the Government of Maharashtra has, *vide* Notification of Urban Development Department No.PRD-3316/CR-54/UD-7, dated 11 July, 2016 has established Metropolitan Region Development Authority to be called "the Pune Metropolitan Region Development Authority" (hereinafter referred to as "the said Development Authority") for the Metropolitan Area more specifically described in the Schedule appended thereto;

And whereas, for proper and orderly as well as planned development of the area of the said Development Authority, the Government of Maharashtra considers it expedient to declare the said Metropolitan Area as "Notified Area" under sub-section (1) of section 40 of the said Act, and appoint a Special Planning Authority for such notified area;



North	Northern boundary of village Malegaon Bk. Pimpri, Malegaon Kh., Kune Ansute, Ingalun, Kivale, Kashal and Talat in Maval Taluka, Northern boundary of village Wahagaon, Torne Bk., Hetruj, Kohinde Bk., Gargotwadi and Kadus in Khed Taluka, western boundary of Chaas to northern boundary of village Kaman and Mirjewadi, northern boundary of village Kalechiwadi, Arundwadi, Sandbharwadi, Gulani, Chinchbarwadi, Jaulke bk, Wafegaon, Gadakwadi in Khed Taluka, northern boundary of villages Thapewadi, Malwadi, Khairenagad, Kanhur Mesai, Midgulwadi, Malthan, Amdabad, Annapur and Shirur in Shirur Taluka.
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Note: A copy of the Schedule Plan showing the Area and the Plan along with the boundaries of the Notified Area is kept for inspection of public at the following offices, namely:

- 1) The Metropolitan Commissioner, Pune Metropolitan Region development Authority, Pune.
- 2) Joint Director of Town Planning, Pune Division, Pune.

This Notification shall also be available on the urban Development Department's web site www.maharashtra.gov.in.

By order and in the name of the Governor of Maharashtra.



(R.M. Pawar)

Under Secretary, Government of Maharashtra

ANN (A)

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NOTIFICATION

Urban Development Department,
Mantralaya,
Madam Cama Road,
Hutatma Rajguru Chowk,
Mumbai - 400 032.
Dated the 30th June 2021.

Maharashtra
Municipal
Corporations
Act 1949.

No.PMC-2020/C.R.322/UD-22- Whereas, by the Government Notification, Urban Development Department, No.PMC-2020/C.R.322/UD-22, dated the 23rd December 2020, published in the Maharashtra Government Gazette, Extraordinary, Part-1A, Central Sub-Division, dated the 23rd December 2020, issued in pursuance of the provisions of sub-section (4) of section 3 of the Maharashtra Municipal Corporations Act (LIX of 1949) (hereinafter referred to as "the said Act"), the Government of Maharashtra had announced its intention to issue a notification in exercise of the powers conferred by clause (a) of sub-section (3) of section 3 of the said Act, with a view to alter the existing limits of the Municipal Corporation of the City of Pune (hereinafter referred to as "the said Municipal Corporation"), so as to include therein the area specified in Schedule-I appended to the said notification;

And whereas, the Government has considered the objections and suggestions received pursuant to the said notification within the period specified therein;

And whereas, having regard to the factors mentioned in clause (2) of article 243-Q of the Constitution of India, it is considered expedient by the State Government to alter the limits of the said Municipal Corporation, so as to include therein the areas of villages specified in Schedule -I appended hereto;

Now, therefore, in exercise of the powers conferred by clause (a) sub-section (3) of section 3 of the Maharashtra Municipal Corporations Act (LIX of 1949), and of all other powers enabling it in that behalf, the Government of Maharashtra hereby, after consultation with the said Municipal Corporation and after previous publication of the proposed

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notification as required by sub-section (4) of the said section 3, alters the limits of the said Municipal Corporation by including therein the areas mentioned in the Schedule-I appended hereto and declares that the revised boundaries of the said Municipal Corporation after inclusion of the area mentioned in Schedule-I shall be such as specified in Schedule-II appended hereto.

Schedule-I

The Description of area to be included in the City of Pune

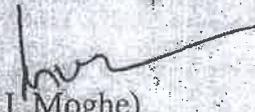
Sr. No.	Name of the revenue village	Area of the villages to be included in area of the city of Pune
(1)	(2)	(3)
1.	Mhalunge	Entire area of revenue village
2.	Sus	Entire area of revenue village
3.	Bawdhan Budruk	Entire area of revenue village
4.	Kirkitwadi	Entire area of revenue village
5.	Pisoli	Entire area of revenue village
6.	Kondve - Dhawade	Entire area of revenue village
7.	Kopare	Entire area of revenue village
8.	Nanded	Entire area of revenue village
9.	Khadakwasala	Entire area of revenue Village
10.	Manjari Budruk	Entire area of revenue Village
11.	Narhe	Entire area of revenue Village
12.	Holkarwadi	Entire area of revenue Village
13.	Autade- Handewadi	Entire area of revenue village
14.	Wadachiwadi	Entire area of revenue village
15.	Shewalewadi	Entire area of revenue village
16.	Nandoshi	Entire area of revenue village
17.	Sanasnagar	Entire area of revenue village
18.	Mangdewadi	Entire area of revenue village
19.	Bhilarwadi	Entire area of revenue village
20.	Gujar Nimbalkarwadi	Entire area of revenue village
21.	Jambhulwadi	Entire area of revenue village
22.	Kolewadi	Entire area of revenue village
23.	Wagholi	Entire area of revenue village

Schedule-II

The revised boundaries of the City of Pune.

Sr. No. (1)	Name of the revenue village (2)	Area of the villages to be included in area of the city of Pune
1.	North	Revenue Boundaries of Kalas, Dhanori, Lohagaon village.
2.	North - East	Revenue Boundaries of Lohagaon, Wagholf village
3.	East	Revenue boundaries of Manjri Budruk, Shewalewadi, Fursungi Village.
4.	South - East	Revenue Boundaries of Uruli Devachi Holkarwadi, Autade- Handewadi Village.
5.	South	Revenue Boundaries of Dhayari, Wadachiwadi, Yewalewadi, Kolewadi, Bhilarewadi village.
6.	South - west	Revenue Boundaries of Nanded, Khadakwasla, Nandoshi, Kopare village.
7.	West	Revenue Boundaries of Kondhawe-Dhawade, Bawdhan Budruk, Bawdhan Khurd, Mhalunge, Sus village.
8.	North - West	Revenue boundaries of Baner, Balewadi village & old limits of Pune Municipal Corporation.

By order and in the name of the
Governor of Maharashtra,


(S.J. Moghe)
Deputy Secretary to Government.



Pune metropolitan Region Development Authority, Pune

नवीन प्रशासकीय इमारत, आकुर्डी रेल्वे स्टेशन जवळ, आकुर्डी, पुणे- ४११०४४

New Administrative Building, Near Akurdi Railway Station, Akurdi, Pune-411044

PUNEMETROPOLIS

Ph No. : 020- 259 33 344 / 356 / 333 / फोन. नं. ०२०- २५९ ३३ ३४४ / ३५६ / ३३३

Outward No. PMRDA/NGT No. 52/2023/C.R.5100/2023 Date -06/10/2023

To,
Adv. Milind Mahajan
1011/20 A Mitra Nagar,
Colony, Near Dip Banglo Chowk,
Shivajinagar, Pune - 411016
9850007270

Subject - NGT Matter of O.A. 52 of 2023 Mr. Kunal Narayan Ghare Vs. Pune Municipal Corporation and others.

Reference - 1) Super Intending Engineer, Engineering section I, wide letter no. 2865 Dt. 28/08/2023
2) Super Intending Engineer, Engineering section I, wide letter no. 3068 Dt. 11/09/2023

Pursuant to the above subject regarding 52/2023 of Pune Bench in National Green Arbitration Mr. Krunal Narayan Ghare Vs. Pune Metropolitan Region Development Authority and others. Detailed report of this office is awaited in the application. Accordingly, the said report is being submitted as follows.

As mentioned in the said application, regarding the untreated sewage flow in Ramnadi, It is happening from the riverbed of this Bavdhan Bk. village but PMRDA was established vide Government notification dated on 31st March 2015 In pursuance of state Government notification No TPS-1815/1204/13/CR-87/UD-13. And Special Planning Authority is declared as Notification no. TPS-1817/CR-173/17/UD-13 dated 18/01/2018 for 814 villages with retrospective effect from PMRDA's said establishment date of 31/03/2015.

Bavdhan Bk. Village is included in Pune Municipal Corporation. Wide Government Notification No. PMC- 2020/C.R.322/UD-22. dt. 30/06/2021, according to this notification extension of limits of Pune Municipal Corporation, the said Bavdhan Bk. village is accordingly, the Pune Metropolitan Region Development Authority is working as a Special Planning Authority for the said area. Development permission and occupancy certificates in the said area are not issued without the No Objection Certificate from the Maharashtra Pollution Control Board. Accordingly, it is of opinion that the subject in the said petition is not related to the development permission department of the Pune Metropolitan Region Development Authority.

Accordingly, it is of opinion that, the said application, is not related to development permission department of the Pune Metropolitan Region Development Authority. It seems advisable not to file the affidavit in the said case.



(Sonali Aher)

Deputy Metropolitan Planner,
Pune Metropolitan Region Development
Authority.

(Draft Approved by Hon'ble Metropolitan Commissioner)

Enclosure :-

- 1) DP Map of Bavdhan Bk. Village showing river length within PMRDA Jurisdiction.
- 2) Government gazette notification No TPS-1815/1204/13/CR-87/UD-13.
- 3) Government gazette notification No TPS-1817/CR.173/17/UD-13 dated 18/01/2018
- 4) Government Notification No. PMC- 2020/C.R.322/UD-22 dt. 30/06/2021

Received original letter today 11/01/2024

M.M. Meher
11/01/24

I have not received letter dt 06/10/2023 till this day.

M.M. Meher
11/01/24

MAHARASHTRA POLLUTION CONTROL BOARD

SUB REGIONAL OFFICE – PUNE-I

Ph. 020-25811694
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 Mumbai – Pune Highway,
 Pune 411003

MPCB/ SROP1/ 240115 - FTJ - 0170

Date: 15-01-2024

To,
 Pune Metropolitan Region Development Authority
 Pune.

Subject: Joint Committee visit in the matter of OA no. 52 of 2023 (WZ), filed by Krungal Gharre v/s PMC & Ors. Regarding Ramnadi pollution

Reference: 1) Hon'ble NGT Order issued dated 25.04.2023, 13.09.2023 & 08.01.2024.
 2) Your letter dtd. 12.01.2024.

Sir,

This is to inform you that, the Hon'ble National Green Tribunal has passed order on 25.04.2023 in the matter of O.A. no. 52 of 2023 (WZ), filed by Krungal Gharre v/s PMC & Ors. and directed the Joint Committee comprising of PMC, PMRDA and MPCB to visit the spot/site and submit a factual as well as action taken report within four weeks.

Accordingly, The Joint Committee has visited to Ramndi and adjoining area on 24.07.2023 along with representative of PMC, PMRDA and Applicant.

The M. P. C. Board has submitted Joint committee report on 11.12.2023. In the said report it is mentioned that joint visit carried out on 24.07.2023 along with committee members and in the list of committee members name of Shri V. R. Kandgave, Representative of Pune Metropolitan Region Development Authority in mentioned.

As per directions of Hon'ble NGT order dtd. 08.01.2024 "direct that signature be made on the report by the representative of respondent No.4 so that the same may be treated to be valid report in the eyes of law".

Accordingly attached herewith Joint Committee report for signature please.

Committee report has been signed by PMRDA Authority & same is received

D.A.- Joint Committee Report.

Yours faithfully,

Nitin Shinde

(Nitin Shinde)
 Sub-Regional Officer,
 M. P. C, Board, Pune-I

Copy submitted for information to:

- 1) The Joint Director (APC), MPC Board, Mumbai.
- 2) The Law Officer, MPC Board, Mumbai.
- 3) The Regional Officer, MPC Board, Pune.

Copy to:

Sub Regional Office, MPC Board, Pune 2.

**JOINT COMMITTEE REPORT IN THE MATTER OF
ORIGINAL APPLICATION NO.52/2023**

Krunnal Narayan Gharre

(Applicant)

Versus

Pune Municipal Corporation & Ors.

(Respondent)

1.0 Background:

The Original Application No. 52/2023, Krunnal Narayan Gharre (Applicant) Versus Pune Municipal Corporation & Ors. (Respondent).

This application is related to degradation and damage to Ramnadi river leading to health hazards to the citizens of the concerned locality as well as to destruction of flora and fauna. It is alleged that untreated sewage is being dumped and the river has become a sewage track, which is polluting even the connected water bodies like Pashan lake and various rivulets. One of the chronic spots for garbage dumping is near Bavdhan Budruk. Ramnadi river is mixed with sewage that is getting discharged through storm water pipes. In the said matter Hon'ble NGT has passed order on 25.04.2023 (**copy enclosed and annexed as Annexure - I**).

We deem it appropriate to constitute a Joint Committee comprising of one member each of respondent No.2 – Pune Municipal Corporation, respondent Nos.2 and 3 – Maharashtra Pollution Control Board (MPCB), respondent No. 4 – Pune Metropolitan Region Development Authority (PMRDA) and MPCB shall be the nodal agency of the said Committee. The members of the Committee will visit the spot/site and submit factual as well as action taken report within four weeks.

In compliance with aforesaid order joint Committee visit carried on 24.07.2023. Committee members visited to Ramnadi and surrounding area from Bhugaon Lake to Pashan Lake on 24.07.2023 along with applicant.

Joint Committee consisting of the following members:

- a. Shri. Nitin Shinde, Sub Regional Officer, Maharashtra State Pollution Control Board, Pune-I.
- b. Shri. V. V Killedar, Sub Regional Officer, Maharashtra State Pollution Control Board, Pune-II.
- c. Shri Shridhar Yeolekar, Representative of Pune Municipal Corporation.
- d. Shri V. R. Kandgave, Representative of Pune Metropolitan Region Development Authority.
- e. Shri Krungal Gharre, Applicant.

2.0 Background:

The complaint was submitted by Shri Krungal Gharre on 04.01.2023 regarding untreated sewage discharges via a major drainage line in Ramnadi and lack of efforts to stem the same from PMC authorities to Regional Officer, Maharashtra Pollution Control Board, Pune. Accordingly, MPC Board Officials visited the site on 25.01.2023 and issued letter to Superintendent Engineer, Drainage Department, Pune Municipal Corporation, Pune on 30.01.2023 and requested to stop the direct discharge of untreated domestic effluent. Also M. P. C. Board has issued Proposed Direction on 14.07.2023, and after conducting personal hearing Interim Direction issued on 04.08.2023 (Copies of complaint, letter to PMC, Proposed Direction & Interim Direction enclosed and annexed as Annexure - II).

3.0 Description:

Bhukum and Bhugaon villages are located in Mulshi Taluka, Dist. Pune and located in the outskirts of the Pune city. Population of the village Bhugaon as per Population of India as per Census 2011 is 5949 and Bhukum is 2859. In this area there is large development of residential area and urbanization. In this village there is lake namely Bhugaon Lake (Manas Lake) around which there is large residential scattered population is located.

Ramnadi is a river in Pune District and is a tributary of Mula. It originates near Kathpewadi, Tal.Mulshi, Dist.Pune north-west of Pune city. The river flows through the Bhukum, Bhugaon, , Bavdhan, Pashan, Baner and Aundh areas of Pune city & Ramnadi meets to Pashan Lake and further flows upto Vidhatewasti, Baner. Ramnadi meets to Mula River at Vidhatewasti, Baner. Ramnadi flows in Pune Municipal Corporation area from Bhavdhan Budruk to Baner area. Its total length is about 19.5 KM. This river is not a perennial type and water from this river is not being used for drinking purpose.

Bhukum and Bhugaon villages have not provided any infrastructure for collection & treatment of sewage generated such as sewerage system Sewage Treatment Plants for their jurisdiction. Measures provided by individual buildings such as soak pits and septic tanks. Hence there are chances of mixing untreated sewage from Bukum and Bhugaon Gram panchayat area to Ram River.

There are upcoming and existing residential construction projects in Bhugaon and Bhukum area. The consent granted by M. P.C. Board to residential construction project is with condition to use treated sewage for toilet flushing and gardening purpose. Residential construction projects located in this area are using treated sewage for gardening and toilet flushing.

4.0 Reply from Pune Municipal Corporation:

The applicant Shri Krunal Narayan Ghare has submitted complaint has submitted a complaint before the National Green Tribunal with respect to preventing the mixing of sewage water due to the drainage water and waste near the Ryan International School and the effluent water flowing through the rainstorm drains in Vidnyan Nagar and Bavdhan area, into the Ram river at Bavdhan. Similarly M. P. C. Board has also communicated to submit the information about the action taken by the Pune Municipal Corporation with respect to the said matter.

PMC has submitted reply of Proposed Direction issued dtd. 14.07.2023 to M. P. C. Board on 18.07.2023 mentioning that, the 400 running meter long and 450/600 mm diameter sewage pipeline existing in the Ram river near Rayan International School at Bavdhan has been washed away or has gone out of order at some locations and the work of laying a bigger size pipeline at the said location will be completed by July 2023. Accordingly this office has completed the work of laying 600 and 900 milimeter diameter pipeline in place of the existing 450 mm diameter sewage pipeline near the Ryan International School (which has been washed away or has gone out of order at some locations) on date 21st July 2023. Similarly the 700 running meter long and 450 mm diameter sewage pipeline existing in the right bank of Ram river between Rayan International school to hotel Marigold Bavdhan has been washed away or has gone out of order and the work of laying 450mm and 600 mm diameter pipeline at the said location is completed on 23 rd October 2023.

Similarly Superintending Engineer, Sewage Maintenance and Repairs Department Pune Municipal Corporation has communicated the Kothrud Bavdhan Ward office of the Pune Municipal Corporation to stop the effluent flowing through the existing storm water gutters in the Vidnyan Nagar and Bavdhan areas. Accordingly the concerned engineer in the ward office is surveying the said area and the leakage in the drainage line in the existing storm water chamber in the L M D square area in the said vicinity has been stopped on date 4th September 2023.

However the Kothrud Bavdhan Ward office have communicated that since it is currently raining, it is not possible to ascertain whether the water flowing through the storm water drainage is rain water or effluent water. Hence the redressal of the said complaint is likely to take about three months time due to the present raining therein.

Marathi and English report submitted by the PMC are attached in Annexure III.

5.0 Reply from Pune Metropolitan Regional Development Authority, Pune

Pune Metropolitan Regional Development Authority (PMRDA) has not submitted any reply to the Board office. Board office has issued letter to the PMRDA on 08.08.2023 also reminder send through mail on 01.09.2023 & 11.09.2023. After that PMRDA submitted a letter to M. P. C. Board mentioning that, they have forwarded the said NGT matter to their other department for further action. **Copy of PMRDA letter is attached in Annexure IV.**

6.0 The joint committee visited along with the applicants at following locations and observations are as below: -

Sr. No.	Facts in Original Application.	Present status
1	The river enters the Pune Municipal Corporation, hereinafter to as "PMC" jurisdiction via Bavdhan Budruk, and flows there on to Bavdhan Khurd, - Pashan-Baner-Aundh.	As per Notification of Urban Development Department, Gov. of Maharashtra dtd. 30.06.2021, Bavdhan Budruk comes under jurisdiction of the PMC. (Copy attached as Annexure -VI)
2	It is submitted that the Applicant a resident of Bavdhan on Dec 15 th 2022 while travelling along the river path saw unimaginable filth dumped in Ramnadi at the global location (18.512848,73.769347). The applicant filed complaint to PMC authorities and posted on social media.	During committee visit it was observed that Solid waste is found dumped on the bank of Ramnadi at some places.
3	It is submitted that the applicant also sent as email to Maharashtra Pollution Control Board, hereinafter referred to as MPCB on their official address mpcbpune@mpcb.gov.in , ropune@mpcb.gov.in highlighting the tragic state of the river. Email dated Dec 15 th 2022.	The complaint was submitted by Shri Krunnal Gharre on 04.01.2023 regarding untreated sewage discharges via a major drainage line in Ramnadi and lack of efforts to stem the same from PMC authorities to Regional Officer, Maharashtra Pollution Control Board, Pune. Accordingly, MPC Board Officials has visited the site on

4	It is submitted the applicant submitted this data with as written complaint to MPCB-Regional Officer on 5 th January 2023.	25.01.2023 and issued letter to Superintendent Engineer, Drainage Department, Pune Municipal Corporation, Pune on 30.01.2023 and requested to stop the direct discharge of untreated domestic effluent. Also issued Proposed Direction on 14.07.2023, and after conducting personal hearing Interim Direction issued on 04.08.2023.
5	It is submitted on 17 th January 2023 a follow-up email was sent to MPCB for update on the complaint aforementioned in Clause 11. Copy of Email Annexed herewith as ANNEXURE 9	
6	It is submitted that on 25 th January 2023 an officer of MPCB, visited the site. The official called the concerned PMC officials from the contentious spot and directed them to resolve the issue immediately. The message conveyed by the official PMC was to resolve the issue within a week.	
7	It is submitted that on 30 th January 2023 a letter was sent from MPCB to the Superintendent Engineer (PMC Drainage Department) directing to stop the discharge immediately and submit an ATR to the complainant, the applicant in this case, along with a copy to MPCB office. Document id: MPCB/PUNE/230130-FTS-0177. Copy Annexed herewith as ANNEXURE 10	
8	It is submitted that no official ATR is received by the applicant as on date, however after receiving the copy of notice mentioned in Clause. 16 from	

	MPCB, the applicant called Chief Engineer of the PMC drainage department on 31th January 2023 who promised to resolve the issue in 15 days.	
9	It is submitted that even after 30 days of the notice from MPCB when there was no action from Respondent 2, the applicant on 9 th February 2023 met the Superintending Engineer (PMC Drainage Department) in the PMC office at sawarkar bhawan. The Superintending Engineer further promised to resolve the issue by 31 st March stating the delay was due to certain bureaucratic issues.	
10	It is submitted that since no work had commenced until 6 March 2023, the applicant made a follow up call to the MPCB office and also sent a follow-up email to MPCB and PMC. Copy of follow-up mail Annexed herewith as ANNEXURE II	
11	It is submitted that the Sanitary department of PMC cleaned the garbage in the river on Dec 16 th 2022. The applicant was present at the cleaning site. It was brought to notice a major broken sewer line that was discharging untreated sewage directly in the river. Images Annexed herewith as ANNEXURE 4	<p>During the visit of M.P.C. Board Official dtd. 25.01.2023 it is observed that untreated domestic wastewater carrying pipeline was broken and untreated domestic wastewater was mixing into Ramnadi.</p> <p>During visit dtd. 24.07.2023 it was found that PMC authority has repaired and replaced broken drainage line, and provided new drainage line which further connected to Baner STP for treatment as reported by PMC authority.</p> <p>Also visited to the Bhugaon Grampanchyat</p>

		<p>area on 20.10.2023. During visit to Bhugaon Grampanchayat area, discharge of sewage generated from Bhugaon Grampanchayat area is observed from 02 drainage line 1 & 2 near Cocorico Restaurant Bridge. Samples of nalla water collected during the visit. As per the analysis reports Fecal Coliform & Total Coliform are observed, which indicates sewage/domestic wastewater is being mixed in to the Ramnadi. MPCB has communicated the same to CEO, ZP, Pune & Grampanchayat Bhugaon. (Copy of the letter dtd. 23.10.2023 attached as Annexure -V)</p>
12	<p>It is submitted that the area falls under PMC jurisdiction. The said area was part of Pune Metropolitan Region Development Authority hereinafter referred to as, PMRDA and Bavdhan Budruk Gram Panchayat prior to 2021. It was merged with PMC in 2021. PMRDA and Bavdhan Budruk Grampanchayat are respondents in this petition.</p>	<p>As per Notification of Urban Development Department, Gov. of Maharashtra dtd. 30.06.2021, Bavdhan Budruk comes under jurisdiction of the PMC. (Copy attached as Annexure -VI)</p>
13	<p>It is submitted that on further investigation it was found similar discharge happens near Vignyan Nagar, Bavdhan at the global location address (18.515778 73.777791) where sewage lines are connected to the storm water lines. The sewage discharged through these storm lines further mixes with a notified natural spring, Complaint for the same is raised</p>	<p>During visit it was observed that at the Vignyan Nagar, Bavdhan there are 02 storm water drainage lines, which is next Vaidehi Rivera Society.</p> <p>It was observed that from the 02 storm water lines domestic effluent disposing into Ramnadi.</p> <p>During the visit samples are collected. In the both JVS analysis reports Fecal Coliform &</p>

	<p>on PMC complaint portal Complaint no: W83111 dated 13 Feb 2023. Images of the spring and the storm water line discharging sewage effluent and the mixing of the two are annexed herewith as ANNEXURE 12</p>	<p>Total Coliform are observed, it means that sewage/domestic waste water is being mixed in the storm water drain and the said water is mixing in to the Ramnadi.</p> <p>Analysis results of drainage wastewater are enclosed in 7.0.</p> <p>PMC has submitted reply that leakage in the drainage line in the existing storm water chamber in the L M D square area in the said vicinity has been stopped on date 4th September 2023.</p> <p>However the Kothrud Bavdhan Ward office have communicated that since it is currently raining, it is not possible to ascertain whether the water flowing through the storm water drainage is rain water or effluent water. Hence the redressal of the said complaint is likely to take about three months time due to the present raining therein.</p> <p>Marathi and English report submitted by the PMC are attached in Annexure III.</p>
14	<p>The pollution of Ramnadi has caused its connected reservoir Pashan lake to become polluted harming migratory birds, aquatic life, The same pollution passes downstream along the confluence impacting more people.</p>	<p>During the visit, sample of Pashan Lake was collected. As per JVS analysis report, Fecal Coliform & Total Coliform are observed in the lake water. As Ramnadi meets to Pashan Lake and further flows upto Vidhatewasti, Baner to Mula river.</p> <p>As reported by PMC - The work of developing 1 MLD Sewage Treatment Plant near Pashan Lake is going on and under the said work till date the work of laying 570 m long and 900 mm diameter sewage</p>

		<p>pipeline has been completed. Also, the remaining work is planned to be completed by the end of 2024. Similarly the work of replacing 200 running meter long and small diameter sewage pipeline with bigger size 1200 mm diameter in the Ram river near Vidhate Vasti is completed. Also the tender process of development of 1200 mm diameter 1200 running meter long sewage pipeline at Ram river near Vidhate vasti is going on. And the said work is expected to be complete in 6 to 8 months.</p>
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7.0 Analysis results of the Bhugaon Lake, Ramnadi, Drainage lines and Pashan lake:

Sr.No.	Parameter	Bhugaon lake	Ramnadi near Marigold Banquet	Ramnadi, Wind mill village in PMC area	Ramnadi, Near Nissan showroom, Bavdhan (BK)	PMC Drainage water -1, near Vaidehi Riviera society, mixing into Ram Nadi	PMC Drainage water -2, near Vaidehi Riviera society, mixing into Ram Nadi	Ramnadi water sample D/s of PMC Drainage (Near Kalbhairavi Mandir Bridge)	Pashan Lake
		24.07.2023	24.07.2023	24.07.2023	24.07.2023	24.07.2023	24.07.2023	24.07.2023	24.07.2023
1	pH	8.1	7.8	7.7	7.8	7.8	7.8	7.9	7.9
2	Conductivity	484.4	627	782.3	679	608.3	608.7	680.4	715.7
3	TDS	432	577	729	652	586	582	648	668
4	TFS	334	422	464	528	456	464	518	524
5	SS	20	36	38	36	34	29	38	30
6	Turbidity	2.39	1.25	1.44	1.34	0.77	0.75	1.45	16.60
7	Total Alkalinity	172	236	234	252	248	226	262	262
8	Ammonical Nitrogen	0.79	0.23	0.20	0.37	0.25	0.22	0.27	0.35
9	BOD	8.0	32	16	18	15	13	9.5	16
10	Chloride	38.99	53.98	52.98	61.98	54.98	49.98	59.48	67.98
11	COD	24	76	44	52	36	32	28	44

12	DO	5.3	2.7	4.3	4	4.3	4	4.3	4.4	4.8	4.2
13	Fluoride	BDL	0.14	0.21	0.19	0.18	0.14	0.18	0.14	0.26	0.12
14	Hardness(calcium)	118	156	156	184	154	138	178	178	178	178
15	Hardness (total)	206	266	272	288	270	262	288	262	288	298
16	Nitrate Nitrogen	2	2.19	2.17	2.09	2.09	1.86	1.95	1.86	1.95	2
17	Phosphate (total)	1.07	2.29	2.16	1.82	1.38	2.11	1.90	2.11	1.90	3.01
18	Sulphate	48.80	75.80	194	105.20	69.20	68.40	69	68.40	69	63
19	TKN	1.96	0.56	0.62	1.06	0.78	0.62	0.67	0.62	0.67	1.01
20	Hardness (Magnesium)	88	110	116	104	116	124	110	124	110	120
21	Boron	BDL	1.04	1.22	1.21	1.18	1.12	1.12	1.12	1.12	BDL
22	Potassium	2.93	3.95	1.71	4.16	1.72	1.73	4.20	1.73	4.20	9.51
23	Sodium	25.73	32	25.98	36.84	25.98	25.38	36.52	25.38	36.52	52.70
24	Faecal Coliform	15	110	45	110	120	275	250	275	250	20
25	Faecal Streptococci	4	17	13	17	25	45	35	45	35	7
26	Total Coliform	275	550	425	550	900	1800	1800	1800	1800	250
27	Phenolphthelene Alkalinity	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL

Sr. No.	Parameter	Ram River U/s of Cocorico Restaurant bridge	Under ground drainage line discharge from drainage-1 under Cocorico Restaurant Bridge	Under ground drainage line discharge from drainage-2 under Cocorico Restaurant Bridge	Ram River D/s of Cocorico Restaurant bridge
		20.10.2023	20.10.2023	20.10.2023	20.10.2023
1	pH	7.7	7.5	7.3	7.4
2	TDS	902.0	678.0	846.0	704.0
3	SS	16.0	27.0	96.0	34.0
4	Turbidity	1.29	16.40	61.80	43.00
5	Total Alkalinity	260.0	196.0	240.0	212.0
6	BOD	17.0	65.0	125.0	75.0
7	Chloride	109.97	73.98	88.97	73.98
8	COD	48.0	172.0	336.0	184.0
9	DO	4.3	NIL	NIL	NIL
10	Hardness (calcium)	152.00	124.00	150.00	122.00
11	Hardness (total)	292.00	226.00	264.00	230.00
12	Nitrate Nitrogen	0.70	0.70	1.40	0.70
13	Sulphate	68.20	61.40	73.20	54.80
14	Hardness (Magnesium)	140.00	102.00	114.00	108.00
15	Faecal Coliform	170.0	900.0	550.0	900.0
16	Total Coliform	900.0	1600.0	1600.0	1600.0

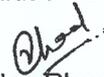
8.0 Conclusion:

- a. Villages located on the bank of Ramnadi has not provided proper drainage network also not provide treatment for the domestic effluent generated from the residential area. All domestic wastewater is being mixed into Ramnadi.
- b. PMC has not provided proper drainage network for the newly added 23 villages also not provided Sewage Treatment Plant for the domestic wastewater generated from these villages.
- c. PMC authority has provided 02 storm water lines at which are connected to Ramnadi, domestic wastewater is being mixed to storm water lines and entering into Ramnadi, which is causing river water pollution.
- d. Presently PMC authority has repaired and replaced broken drainage line, which was broken and mixing domestic effluent into Ramnadi. They have provided new drainage line which further connected to Baner STP for treatment, as reported by PMC. Similarly the 700 running meter long and 450 mm diameter sewage pipeline existing in the right bank of Ramnadi between Rayan International school to hotel Marigold Bavdhan has been washed away or has gone out of order and the work of laying 450mm and 600 mm diameter pipeline at the said location is completed on 23rd October 2023.
- e. PMC authority propose to provide 1 MLD Sewage Treatment Plant near Pashan Lake, work of the same is in progress and as informed by PMC authority said work is expected to be complete in 6 to 8 months.
- f. Grampanchayat Bhugaon has provided 02 underground drainage lines which are connected to Ramnadi, which is causing river water pollution.
- g. It was observed that solid waste is being dumped by nearby villages and PMC residents on the bank of Ramnadi, which also mixes into Ramnadi during rainy season.
- h. Pashan lake is being polluted due to meeting of Ramnadi water, which partially contain domestic untreated wastewater.

We may call short-term and long-term measures with timeline chart from PMC, PMRDA & Zilla Parishad authority for above non-compliances with Bank Guarantee imposition.


V.V. Killedar

Sub Regional Officer, Pune-II
Maharashtra Pollution Control Board, Pune


Vilas Phad,

Representative of Pune Municipal Corporation

Place: - Pune

Date: - 23.11.2023.


Nitin Shinde

Sub Regional Officer, Pune-I
Maharashtra Pollution Control Board, Pune


16.11.26
V.R. Kandgave
Executive Engineer
P.M.R.D.A.

TRUE TRANSLATION OF MARATHI – OFFICE NOTE DATED 14-03-2023 IN RESPECT OF DEVELOPMENT WORK OF 34 VILLAGES INCLUDED IN THE PUNE MUNICIPAL CORPORATION JURISDICTION ALONG WITH THE DEVELOPMENT FEES TO BE TRANSFERRED INTO ENGLISH

OFFICE NOTE

Date - 14/03/2023

- Subject** : Water purification Scheme to be provided for Mhalunge - Man Town Planning Scheme No.1.
- Reference** : 1) Meeting Conducted on 23rd January, 2023 for the implementation of water Purification Scheme to be provided for Mhalunge - Man Town Planning Scheme.
2) Meeting with Metropolitan Commissioner (Mahanagar Ayukta)

Submitted to Mahanagar Ayukta. P.M.P.V.P., Pune....

A Meeting was conducted at the chamber of Municipal Commissioner, Pune on 23rd February, 2023 to make available purified water for Mhalunge - Man Town Planning Scheme. The following Divisional Heads were present.

Sr.No.	Name of the Divisional Head	Designation of the Divisional Head of Attended Organization Representative Officer
1	Vikram Kumar	Municipal Commissioner, PMC.
2	Rahul Mahiwal	Mahanagar Ayukta, P.M.P.V.P. Pune
3	Deepak Singala	Additional Ayukta, P.M.P.V.P. Pune
4	Ashok Bhalkar	Chief Engineer, Engineering Dept. No. 1, P.M. P.V.P. Pune
5	Sunil Marale	Joint Director, TP & Mahanagar Planner, Development Permission Dept., P.M. P.V.P. Pune
6	Vijay Kandgave	Superintendent Engineer, P. Engineering Department No.1, P.M. P.V.P. Pune
7	Sheetal Deshpande	Executive Engineer, Engineering Department No.1, P.M.P.V.P.Pune.

Hon'ble Municipal Commissioner, Pune Municipal Corporation has issued the following directions.

Sr.No.	Points Raised in the Meeting	Implementation Section	Directives given by the Hon;ble Municipal Commissioner, PMC
1	About making available Purified Water for Town Planning Scheme No.1	PMC and PMRDA	To Provide Pipeline for Purified Water – Line from the Water Purification Centre at Warje up to the Water Purification Scheme being provided for Mhalunge – Man Town Planning Scheme No.1, PMRDA, Pune and install Pumping Station (along with the Electrical & Mechanical Works) for which approval is granted. It was decided to incur 100% expenditure of the said works by the PMRDA. PMRDA to transfer 100% Amount to the PMC & laying down Pipeline for Purified

			Water – Line Works and Pumping Station will be done through PMC Water Supply Department as decided unanimously.
2	Regarding Development Works in 34 Villages included in the PMC.	PMC & PMRDA	Development Works progress in the Villages included in the PMC area or Tender basis Works in progress in 11 & 23 villages of earlier PMRDA - Areas should be completed and thereafter no further Development Works should be taken in these 34 villages included in the PMC
3	Regarding transfer of Development Charges to the PMC in respect of 34 villages included in the PMC.	PMRDA	The Distribution of Development Charges and Premium Amount after deducting Government Part and Administrative Expenditure incurred by the PMRDA as well as Other Expenditures with the Expenditures incurred on actual site on the Development Works started to be done. Out of the remaining amount, 75% will be transferred to the PMC and 25% will remain with the PMRDA.

Minutes are submitted for the approval.

Sd/-
(Sheetal Deshpande)
Executive Engineer

Sd/-
(Sunil Marale)
Mahanagar Planner.

Sd/-
(Ashok Bhalkar)
Chief Engineer.

Sd/-
(Deepak Singala)(IAS)
Additional Mahanagar
Ayukta.

Sd/-
(Rahul Mahiwal)
Mahanagar Ayukta, PMRDA,
Pune.

Sd/-
(Vikram Kumar)
Commissioner
Pune Municipal Corporation,
Pune

True copy


Vijay Kandgave
Executive Engineer
Engineering Division
Pune Metropolitan Region Development Authority, Pune



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